

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri Rakesh Nath, Member (EO)**

Petition No.143/2006

In the matter of

Petition under Section 79(1) (f) of the Electricity Act, 2003.

And in the matter of

Indraprastha Power Generation Company Limited

..Petitioner

Vs

Haryana Vidyut Prasaran Nigam Limited, Panchkula

..Respondent

The following were present:

1. Shri R.K.Jain, IPGCL
2. Shri Raghubir Sharan, Advocate, HVPNL

**ORDER
(DATE OF HEARING: 1.5.2007)**

1. Heard the representatives for the parties.
2. It has been stated that the parties have made some headway in the amicable settlement of the dispute through negotiation and therefore a joint request has been made for adjournment for three months.
3. Adjourned to 7.8.2007.

**sd-/
(RAKESH NATH)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 1st May, 2007